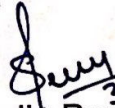


No. 1/Spl./RG/Misc. dated 30.03.2020

ORDER

Keeping in view the prevailing situation arising due to outbreak of the novel coronavirus (COVID-19), Hon'ble the Chief Justice has been pleased to order that the applicability of the order dated 22.03.2020 (Annexed herewith as **Annexure-A**), is hereby extended for 01.04.2020 and 03.04.2020 to 04.04.2020. (02.04.2020 being holiday).

BY ORDER OF HON'BLE THE CHIEF JUSTICE


30.3.2020
(Sanjiv Berry)
Registrar General
30.03.2020

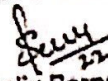
ANNEXURE - A

ORDER

In view of the prevailing situation arising due to outbreak of novel coronavirus (COVID-19), the order dated 22.3.2020 passed by the Chandigarh Administration has been conveyed to this Court vide endorsement No.F-2071/F-II(6)-2020/5000. Keeping in view the grave situation, an emergent meeting of the Hon'ble Administrative Committee was convened today at 6.30 p.m. at the residence of Hon'ble the Chief Justice wherein it has been resolved as under:-

"During the period w.e.f. 23.03.2020 to 31.03.2020, all officers/officials of the High Court shall work from Home and will make themselves available as and when their services are so required by their Branch Incharge. They will not leave the station and will report for duty without any lapse immediately on call."

By order of Hon'ble the Chief Justice


(Sanjiv Berry)
Registrar General
22.03.2020